To be published in Part II section 3(ii) of the Gazette of ...

GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 22-10-83

INCOME TAX

No. 5433 (F.No.203/24/83-IT.A): In continuation of this Office Notification No.3795(F.No.203/6/80-IT.II) dtd.16.1.81, it is hereby notified for general information that the institution mentioned below has been approved by Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause (iii) of sub-section (1) of section 35 of the Income-tax Act,1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Institution" in the area of other natural and applied sciences subject to the following conditions:-

(i) That the National Institute of Public Finance and Policy, New Delhi will maintain a separate account of the sums received by it for sceitific research.

ii) That the said institution will furnish annual returns of its scientific research activities to the prescribed authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.

iii) That the said institution will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.

INSTITUTION

National Institute of Public Finance and Policy, New Delhi

This notification is effective for a period of three years from 1.4.1983 to 31.3.1986

(M.C.GOYAL)
UNDER SECRETARY TO THE GOVT. OF INDIA

Copy forwarded to:-
1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection(IR&Audit)/Investigation/Spl.Investigation Unit/Vigilance/Intelligence./Recovery/R&PR, New Delhi.
3. Directorate of CCAs(IT), 1st floor, Aiwan-e-Ghalib, Kotla Mubarak Lane, New Delhi.
4. The Secretary, Department of Science & Technology, Technology Bhavan, New Mehrauli Road, New Delhi, with reference to their O.M.13/31/83-TU.II dated 17/7/1983.
5. Shri A.K. Kartha, Joint Secretary, Ministry of Law, Shastri Bhavan, New Delhi.
6. The Professor Incharge, National Institute of Public Finance and Policy, 18/2, Satsang Vihar Marg Special Institutional Area, New Delhi-110067.
7. Comptroller and Auditor General of India (40 copies).
8. Bulletin Section of D.I.(R&P) New Delhi (5 copies).

(M.C.GOYAL)

आयकर अधिनियम की धारा 10 खण्ड 23(vi) के प्रयोजनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग

22.10.1983

नई दिल्ली, [illegible] 1983

अधिसूचना
(आयकर)

सं0 5433 (फा0सं0 203/24/83-आ0क0नि0-II) : इस कार्यालय की दिनाँक 16-1-1981 की अधिसूचना सं0 3795 (फा0सं0 203/6/80-आ0क0नि0-II) के सिलसिले में, सर्वसाधारण की जानकारी के लिए एतद्द्वारा अधिसूचित किया जाता है कि वित्तीय प्रतिष्ठानों, अर्थात् विज्ञान और प्रौद्योगिकी विभाग, नई दिल्ली ने निम्नलिखित संस्था को आयकर नियम 1962 के नियम 6 के साथ पठित आयकर अधिनियम, 1961 की धारा 35 की उप-धारा (1) के खंड(ii) के प्रयोजनों के लिए अनुसूचित जाति अनुसूचित जनजाति विद्यार्थी के क्षेत्र में "[illegible] संस्था" प्रवर्ग के अधीन निम्नलिखित शर्तों पर अनुमोदित किया है, अर्थात् :-

1. यह कि राष्ट्रीय लोक वित्त तथा नीति संस्थान, नई दिल्ली वैज्ञानिक अनुसंधान के लिए उसके द्वारा प्राप्त राशियों का पृथक लेखा रखेगा ।

2. यह कि उक्त संस्था अपने वैज्ञानिक अनुसंधान संबंधी क्रियाकलापों की वार्षिक विवरणी, विहित प्राधिकारी को प्रत्येक वित्तीय वर्ष के संबंध में प्रति वर्ष 30 अप्रैल, तक की अवधि में प्रस्तुत करेगी तो इस प्रयोजन के लिए अधिकृत किया जाए और उसे सूचित किया जाए ।

3. यह कि उक्त संस्था अपनी एक अलग लेखा परीक्षा द्वारा दर्शाये हुए संपरीक्षित वार्षिक लेखे की तथा अपनी परिसंपत्तियों, देयताओं हुए तुलन-पत्र की एक-एक प्रति, प्रतिवर्ष विहित प्राधिकारी को प्रस्तुत करेगी तथा इन दस्तावेजों में से प्रत्येक की एक-एक प्रति आयकर आयुक्त को भेजेगा ।

संस्था

राष्ट्रीय लोक वित्त तथा नीति संस्थान, नई दिल्ली ।

यह अधिसूचना 1-4-1983 से 31-3-1986 तक 3 वर्ष की अवधि के लिए प्रभावी है ।

मदन गोयल
(एम0 जी0 सी0 गोयल)
अवर सचिव, भारत सरकार

प्रतिलिपि अंग्रेजी पाठ की सूची के अनुसार प्रेषित ।